

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. NO. 94(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

NAME OF THE COMPANY: Smt. Manjusha Jain & Anr. V/s. M/s. Kosmosys Solutions Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : None

For the Respondent (s) : Mr. Raja Chatterjee, Advocate for R2 & 3
Mr. Adeel Ahmed, Advocate for R2 & 3

ORDER

Contempt Petition No. 11/ND/17 has been filed by the Respondent. Ld. Counsel submits that despite order dated 18th May, 2017 directing a status quo to be maintained in respect of the asset of the Respondent Company, the petitioners have opened a new account in IDFC Bank, New Friends Colony on 25th July, 2017. The details of the Bank A/c are stated below:

A/c Name: KOSMOSYS SOLUTIONS (P) LTD.

A/c No.: 10006550680

Registered Address: E-43, Kilokari Village

Authroised Signatory: Parul Jain

Notice to the Petitioners/Contemnors ^{and L} through their counsel returnable on 14th November, 2017. Dasti as well.

(Sapna Bhatia)



Ld. Counsel submits that the main matter which has been listed for 1st November be also listed for the same date. Accordingly, CP No. 94/ND/17 also be listed on 14th November, 2017. The date of 1st November, 2017 in this case is hereby recalled. Dasti as well.

Sd-

(S. K. Mohapatra)
Member (T)

Sd-

(Ina Malhotra)
Member (J)